

- (b) if so, the period of its pendency;
- (c) whether the issue has not so far been decided by Government;
- (d) if so, the reasons therefor; and
- (e) the time by which a decision is likely to be taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) to (e) India has, at present, no administrative control or access to the Indian Enclaves in Bangladesh and, hence, extension of voting rights to the inhabitants has not been possible. The exchange of these enclaves is directly linked to and will follow the demarcation of the boundary between India and Bangladesh. Government is hopeful of an early settlement of all boundary related issues with Bangladesh.

Setting up of Telecommunication Division

2835. SHRI UPENDRA NATH NAYAK: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether there is any proposal under the consideration of the Government to set up a Telecommunication Division in the District Headquarter of Keonjhar in Orissa;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether there is any proposal to expand and modernise telephone exchanges in Keonjhar and Mayurbhanj district of Orissa; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) No, Sir.

- (b) Does not arise.
- (c) Keonjhar is a part of Dhenkanal Secondary Switching Area headed by Telecom District Manager and therefore as per policy of the Department separate Telecom District in the District Headquarter of Keonjhar is not justified.
- (d) Yes, Sir.
- (e) During 1998-99 following are the plans:

Name of the District	Station	Type	Capacity
1	2	3	4
Mayurbhanj	Baripada	CDOT MAX-L	2000 (Expansion)
Mayurbhanj	Rairangpur	CDOT SBM	400 (Expansion)

1	2	3	4
Mayurbhanj	Udala	CDOT SBM	400 (Expansion)
Keonjhar	Keonjhar	CDOT MAX-L	3000 (Conversion)
Keonjhar	Joda	CDOT SBM	400 (Expansion)
Keonjhar	Champua	CDOT SBM	400 (Conversion)

Grievances of Paging Operators

2836. SHRI K.S. RAO : Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Government have received any representations from the paging operators to make this industry more competitive and attractive;
- (b) if so, the details thereof;
- (c) whether the paging operators are running in to heavy losses in some States; and
- (d) if so, the action taken by the Government to mitigate their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) and (b) Yes Sir. In the Memorandum they have demanded moratorium on payment of licence fee and extension of licence period.

(c) The paging service industry has represented about poor financial viability of the projects.

(d) Bureau of Industrial Costs and Prices (BICP) has been requested to carry out a techno-economic study of paging service industry. The report of the BICP is awaited.

Import By Power Grid Corporation

2837. SHRI AJAY CHAKRABORTY : Will the Minister of POWER be pleased to state:

- (a) the details of items imported by the Power Grid Corporation during the last three years;
- (b) whether the clearance from the Union Government and Central Electricity Authority was sought before imports;
- (c) if so, the details thereof;
- (d) whether multi crore scam is involved in the import of equipments by Power Grid Corporation; and
- (e) if so, the action, Government propose to take against the officials involved therein?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) The details of items imported by Power Grid Coporation of India Ltd. during the last three years are given in the enclosed statement.

(b) to (e) Power Grid is an autonomous Corporation registered under Companies Act, Projects are examined by Central Electricity Authority (CEA) on techno-economic consideration. The procurement of equipments for projects funded by Multilateral/Bilateral funding agencies is done in accordance with the guidelines prescribed by the agencies duly approved by the Government of India.